

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill...

Shri T. B. Vittal Rao (Khammam): It has become a yearly feature.

Shri N. R. Muniswamy (Wandiwash): What is the reason for the extension of time?

Mr. Speaker: Hon. Members will see, a Committee was appointed by me to go into the question of disqualifications and offences of profit and all that. It studied the question for a long time and it has submitted its report recently. That report has been taken into consideration. A new Bill will come.

That is why extension by any one clause Bill is asked for.

The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Disqualification (Parliament and Part C States Legislatures) Act, 1953."

The motion was adopted.

Shri Biswas: I introduce the Bill.

PAPER LAID ON THE TABLE

Statements giving reasons for promulgations of Delhi (Control of Building operations) Ordinance.

The Minister of Health (Rajkumari Amrit Kaur): I beg to lay on the Table a copy of the Explanatory Statement giving reasons for immediate legislation by promulgation of Delhi (Control of Building Operations) Ordinance 1955 (5 of 1955), as required under Rule 89(1) of the Rules of Procedure and Conduct of Business of Lok Sabha. [See Appendix III, Annexure No. 35].

CITIZENSHIP BILL

Mr. Speaker: Bills for consideration and passing. There is the Bill to provide for the acquisition and termination of Indian citizenship, as reported by the Joint Committee. The hon. Deputy Minister will make the motion

for it. The time allotted for this is 15 hours. How shall we divide this? For general discussion?

An. Hon. Member: Ten hours.

Shri Kamath (Hoshangabad): There are a number of amendments.

Shri N. C. Chatterjee (Hoogly): I suggest eight hours may be allotted for general discussion and seven hours for the clause by clause consideration.

Mr. Speaker: For the third reading?

Shri N. C. Chatterjee: Let it be eight hours, six hours and one hour.

Shri B. S. Murthy (Eluru): It may be eight hours for general consideration, and five hours and two hours.

Shri Bansal (Jhajjar-Rewari): It may be 10 hours plus four hours and one hour.

Shri T. S. A. Chettiar (Tiruppur): That is better.

Shri Kamath: The amendments are many. They will take a long time.

Mr. Speaker: There are so many different suggestions coming in. I will try to strike a mean: nine hours for the consideration motion, five hours for clause by clause consideration and one hour for third reading.

Shri Kamath: May I request that the time 1½ hours that we have saved in the Stamp (Amendment) Bill may be transferred to this?

Mr. Speaker: Whatever saving is there has to be kept for pending. The hon. Deputy Minister.

The Deputy Minister of Home Affairs (Shri Datar): I beg to move:

"That the Bill to provide for the acquisition and termination of Indian citizenship, as reported by the Joint Committee, be taken into consideration."

When this Bill was before this House for reference to the Joint Committee, a number of points were raised, certain suggestions were made